

Corporation is under consideration. But that scheme also is not made successful because of the same condition of the harbours. Because of that, lakhs of passengers plying through the steamers along the Konkan Coast are in unrest and a flaring agitation will be started by all political parties including my party Shiv Sena. But before that the Central Government should clear up all the harbours by dredging the mud and stones and making arrangements for plying the old and the new steamers without delay. A Committee may be appointed immediately for this work including the MPs from the Konkan region.

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, the reply we have received during Question hour has startled us. It is a matter of concern that Drug manufacturing companies in Punjab are manufacturing sub standard and spurious drugs. All companies are selling sub-standard and spurious drugs all over the Punjab. In spite of it, investigations have been made in respect of three companies only and now wine is being sold in the name of medicines. These companies are selling drugs with false labels. They are defaming Ayurveda and playing with the lives of the people. They are selling alcohol in the name of wine. In Punjab these companies are selling wine under the label of Ashvagandha. The Government should take stern action against such companies.

I regret to see that not even a single company has been prosecuted there. Therefore, I would request that legal action should be taken against such companies. I also would like to know from the hon. Minister of Health if he is present in the House, as to how long these companies will continue to play with the lives of the people and how long they will be allowed to sell spurious drugs to the people. The Government should take appropriate action in the regard as early as possible... (Interruptions)

KUMARI UMA BHARATI (Khajuraho): Mr. Speaker, Sir, we have not been given chance to speak.

MR. SPEAKER: Please sit down.

KUMARI UMA BHARATI: Mr. Speaker, Sir, you assure us that we will be given time.

MR. SPEAKER: You know my assurance. You see me lantern, at present you please sit down.

(Interruptions)

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir, please listen to me also.

MR. SPEAKER: Please sit down. Now I will not listen to any one. You listen to me and sit down. I will look into it.

(Interruptions)

13.06 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRISATYA PRAKASH MALVIYA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 7th January, 1991, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Resolution seeking disapproval of the Reserve Bank of India (Amendment) Ordinance 1991 and consideration and passing of the Bill in replacement thereof.
3. Consideration and passing of the Reserve Bank of India (Amendment) Bill, 1990, as passed by Rajya Sabha.

[Sh. Satya Prakash Malviya]

4. Discussion on the Resolution seeking disapproval of the Finance (Second Amendment) Ordinance, 1990 and consideration and passing of the Taxation Laws (Amendment) Bill, 1990.
5. Discussion and Voting on the Supplementary Demands for Grants (General) for 1990-91.
6. Discussion and Voting on the Supplementary Demands for Grants (Jammu & Kashmir) for 1990-91.
7. Consideration of the motions for concurrence for reference of the following Bills to Joint Committee:—
 - (a) The Representation of the People (Amendment) Bill, 1990.
 - (b) The Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 1989.

[*Translation*]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, the following matters may also be included in the Business for the next week.

1. Immediate arrangements, may be made to view television programmes telecast by Jaipur Doordarshan Kendra, all over Rajasthan through satellite.
2. In view of the fact that there are 84000 registered applicants for gas connection in Rajasthan. The quota of 5000 gas connections should be raised to 25000 connections per year for Jaipur.

SHRI GULAB CHAND KATARIA (Udaipur): Mr. Speaker, Sir, the following

matter may be included in the Business for the next week:

1. Though Udaipur is a world famous tourist place yet it is backward in respect of rail transportation. Thus speed of Chetak Express should be increased and an additional train should be introduced from Delhi to Ahmedabad viz Udaipur.
2. The State Government have sanctioned Rs. 96 lakh for the construction of service line at National Highway No. 8 for the proposal bye pass near Udaipur. So I request the Central Government also to make available the financial resources immediately for the construction of the bye-pass.

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, the following matter may be included in the Business for the next week:—

1. The decision to set up a colour photo film lab was taken in 1981 by the then Prime Minister at Majkhali in Almora district of Uttar Pradesh. But after the lapse of such a long period the said colour photo film lab has not yet been set up there which has caused resentment among the local people. The Government should issue directives to set up colour photo film lab there immediately.

S. ATINDER PAL SINGH (Patiala): Mr. Speaker, Sir, the following matter may be included in the Business for the next week:

1. The matter regarding the continuous strike by the thousands of junior Engineers and their 'Jail-Bharo Andolan' in Himachal Pradesh and Punjab should be discussed in the Parliament.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, the following

subject may kindly be included in the next week's Business:

The Central Government has decided to develop Bareilly (U.P.) as Counter Magnate City under National Capital Region. Sufficient funds should be provided for overall development of this city, construction of overbridge and widening of National Highway, construction of Bypass and other development works in the Eighth Five Year Plan.

SHRI RAJVEER SINGH (Aonla): Mr. Speaker, the following subjects may kindly be included in the Business for the next week.

1. A discussion on setting up of Degree College at Aonla, Faridpur and Datagunj may please be allowed today itself.
2. A discussion on setting up of three sugar Mills at (1) Aonla (2) Faridpur and (3) Binawar and construction of a new road between Binawar and Datagunj in my constituency. It may also be ascertained that permission for discussion may be given today itself.

[English]

SHRI VAMANRAO MAHADIK (Bombay South Central): I request that the following subjects may please be included in the next week's agenda.

In Mumbai, a large number of people are forced to live in hutments and old slum chawlas because of the acute housing shortage and expensive housing. There are at least five lakh hutments on the land owned by Central Government or its agencies and more than 20 lakh people live in these hutments. These slum colonies are denied of any basic amenities. The Central Government should provide basic amenities of water, toilet, electricity and sewerage in such hutment colonies as given by Maharashtra Government and other State

Governments and Municipal authorities since 1970.

Energy crisis has been created by the situation in Gulf. Our Government is announcing new measures to conserve energy. However, natural gas with which nearly twenty five lakh cooking gas cylinders can be filled is being flared up in the Bombay High.

The proposals of industrialists from Mumbai (Bombay) for utilising gas as a substitute for the petrol and diesel need to be examined thoroughly.

The proposals will save the country some precious foreign exchange and provide relief from pollution caused by the use of petrol, diesel, wood, etc.

SHRI A.K. ROY (Dhanbad): I request that the following subjects may please be included in the next week's agenda.

1. Discussion on the Draft Bill on Workers' Participation in the Management.
2. Need to set up fertilizer industry, specially the renovation of Sindri Unit and other Units of F.C.I and H.F.C. and H.F.C. to meet the fertilizer demand during the Eighth Five Year Plan.

DR. VENKATESH KABDE (Nanded): I request that the following subject may please be included in next week's agenda.

The Maharashtra State produces forty per cent of the total sugarcane in the country. It is submitted that sugarcane policy should provide protection to sugarcane growers in Maharashtra and encourage the starting of new sugar mills in Maharashtra.

DR. KIRODI LAL MEENA (Sawai Modhopur): I request that the following items may please be included in the next week's agenda.

[Dr. Kirodimal Meena]

1. On the demand of Association (ARTEE), MIB engaged NPC for job evaluation of the engineering cadres with the similarly placed cadres in Doordarshan. The NPC has submitted its report on 31.10.90 but why the Ministry denied to endorse its copy to the Association for further dialogue for which the Association has been agitating since 17.12.1990.
2. In April, 1989 Assistant Commercial Superintendent, Kota and CMI Development, justified halting of Paschim Express (2925 Dn/2926 Up) at Hindon in view of all factors, but why the Ministry did not take action in halting of Paschim Express at Hindon.

[Translation]

KUMARI UMA BHARATI (Khajuraho): Mr. Speaker, Sir, ever since the formation of new Lok Sabha in 1989, we have brought it to the notice of the Railway Minister time and again under Rule 377, Calling Attention and during Question Hour about a railway line between Lalitpur and Singrauli. A survey had already been conducted between 1977 and 1980. All of us—Shri Lokendra Singh, Shri Rajendra Agnihotri, Shri Jagannath Singh, Shri Sukhendra Singh and myself were informed that again there will be a survey of Lalitpur-Singrauli railway line. So many days have passed, monsoon is also over, Mr. George Fernandes is no more in the Railway Ministry but we have not got any information, whether any work is going on in this regard or not, nor do we get any information about it in our Constituency or by post. So we have decided that if we don't get any reply from the Railway Minister today, we will be compelled to launch an agitation for Lalitpur-Singrauli railway line. We may be compelled to launch an agitation with the support of the people of that area.

Mr. Speaker, Sir, therefore, this is my

submission that, Railway Minister may kindly be asked to give a clear information in the House regarding Lalitpur-Singrauli railway line.

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Speaker, Sir, when Mr. Dandavate was the Railway Minister the Lalitpur-Singrauli railway line was approved. Now this situation has come, is it not misleading the House. Lalitpur and Tikamgarh are among the five-six most poor districts of Uttar Pradesh. When Mr. George Fernandes was the Railway Minister he had sent a letter to inform that provision of 33 lakh rupees has been made in this budget for this purpose. Eight months have passed but not a single penny has been spent for any work. We met the Railway Minister Shri Janeshwar Mishra also. His reply was that the relevant file, which was asked for, has not been received yet. Through you, I demand that the honourable Railway Minister may please be informed about the real facts. We would be compelled to launch an agitation. It appears that we may have to sit for a 'dharna' outside the Railway Ministry.

[English]

SHRI LOKENDRA SINGH (Damoh): Sir, in an area of 90,000 square kilometres, there is no railway line whatsoever in Panna-Tikamgarh-Satna. A sum of Rs. 33 lakh has been sanctioned for survey of this line. But not a single penny has been spent.

In the same way, this year, the Damoh railway over-bridge was sanctioned at a cost of Rs. 1,30,00,000. But till today, no work has taken place. There is a long delay about these projects and we will have to resort to agitational methods.

[Translation]

MR. SPEAKER: Please be seated.

(Interruptions)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, a cyclone took place in

November last. It has caused an unprecedented damage in Ganjam district. The people are still under the sky. Government of Orissa has no capacity to meet the colossal damage. The Prime Minister visited the spot affected by the flood and he promised to pay Rs. 50 crores as flood relief. But unfortunately, even two days back he has given a statement that he has released the funds to Orissa. But the Government of Orissa, has not received the money so far and the sufferings of the people are growing. I demand a special discussion in this matter as this is a very rare incident. I want the Deputy Prime Minister who is in charge of flood relief to make a statement here. (*Interruptions*)

[*Translation*]

SHRI MITRA SEN YADAV (Faizabad): Mr. Speaker, Sir, since the present government took over, the railway management is completely in shambles. All the trains are running late. We are also facing tremendous harassment because we do not reach our destination in time. The day before yesterday, when I was coming here, I was late by four hours and could not participate in the proceedings of the House. The standard of trains has considerably gone down with the coming of the present government. Government and private employees do not reach their offices in time. Please direct the Railway Minister that the trains may be run on time and should not run late. Their standard may also be improved. (*Interruptions*)

[*English*]

SHRI NANDU THAPA (Sikkim): Mr. Speaker, Sir, a news item has appeared in today's Hindustan Times with the heading 'More forces deployed in Darjeeling Hills.' Sikkim is a land-locked State and very sensitive from defence point of view also. The civilians, the Army and the paramilitary movement and also all essential commodities have move by only one road to Sikkim, i.e. 31A—National Highway from Siliguri to Gangtok. In view of the proposed movement

in the Darjeeling Hills from 5th to 11th January, 1991, Sikkim suffers in all the above said movements and functions of the State and Central Government. Sikkim has also become a victim of political blackmail. Therefore, the Home Ministry and the Central Government should see that 31—National Highway should be opened even on such political *bandhs* so that the State of Sikkim does not suffer. (*Interruptions*)

[*Translation*]

S. ATINDER PAL SINGH: Mr. Speaker, Sir, 70 per cent of the total strength of B.S.F., 55 per cent of C.R.P.F. is posted in Punjab in addition to Sixty thousand jawans of Punjab Police. Now the Central Government has sent a division of army to Punjab to take action against the citizens there. It will be extremely fatal for the country, because at present after every four Sikh youths in Punjab a jawan has been posted. If more forces are posted there in Punjab it will be taken that the Central Government is adopting hostile policy and the citizens of Punjab are not being considered citizens of this country. So keeping in view the action being taken by the Indian Army on civilian population, I would like the Government to make an announcement that army won't take any action against the citizens and will return to their barracks.

So the Government should explain and regain the confidence of the citizens of Punjab.

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir, through you I would like to draw the attention of the House to the fact that on 7th Shri George Fernandes had laid the foundation stone of Chhitauni-Bagaha bridge in Gorakhpur-Devaria area in eastern part of Bihar which is also known as the 'Jungle Party'. However, the present Government issued an order on 30.11.90 to suspend the construction work of Chhitauni-Bagaha railway bridge. The former Union Minister had earmarked about Rs. 10 crore for the project out of which Rs. 7 crores were sanctioned.

[Sh. Harikewal Prasad]

Secondly, Gorakhpur Fertilizer plant which was supplying urea to Eastern U.P. has also been closed down. Thousands of labourers have been rendered jobless as a result thereof. The Chief Minister Shri Mulayam Singh Yadav had promised to provide adequate funds for the construction of a bridge over Ghaghra river in my constituency but the Central Government did not give its share due to which the construction work of the bridge was stopped. Through you, I would like to urge the Government not to act in a vindictive manner and keeping in view the public welfare supreme they should soon start the construction of railway bridge connecting Uttar Pradesh with Bihar. The foundation stone of this bridge was laid by late Shrimati Indira Gandhi in 1972 but the Janata Dal Government did not complete this project. I request the present Government that it should immediately release the budget earmarked for the purpose so that work on this bridge could be started soon.

SHRI YUVRAJ (Katihar): Mr. Speaker, Sir, I would like to draw the attention of the House to a very important matter. The previous Government had announced to waive off farmers' loans upto Rs. ten thousand. But later on it was decided that the in statement of the loan given to farmers between April, 1986 to Oct. 2, 1989 would be written off if any natural calamity takes place and the farmers suffer loss on that account during this period. But the loans outstanding against farmers upto October 2, 1989 have not been written off and are being recovered from them. Loans are outstanding against about six crore farmers and among them about four crore farmers are living below the poverty line and they owe IRDP loan. Generally, farmers are being given priority so far as the matter of writing off loans is concerned, whereas the process to recover the make from those who are poorer than farmers like rickshaw pullers, etc. is going on. Red cards have been issued to them. Therefore, my submission to the Government is that the present Government should not

repeat the mistake committed by the previous Government and the loans given up to October, 2, 1989 should be written off and no revenue should be recovered from them. The Government must fulfil the commitment made to the people and must withdraw the whole process being carried out to recover the loans from farmers. IRDP loans given to those farmers who are living below the poverty line should immediately be written off.

MR. SPEAKER: Shri Rajveer Singhji, please sit down, why have you stood up again?

PROF. PREM KUMAR DHUMAL (Hamirpur): Mr. Speaker, Sir, the members of Indian Postal Employees Union have been on hunger strike since January 2. They are demanding that their pay scales should be revised. Through you, I would like to draw the attention of the Deputy Minister to the fact that last time communication employees had gone on strike and Government first had not paid any heed to it and the people had to face a great inconvenience but later on Government accepted their demands and sanctioned Rs. 100/- as a relief to each of them. Now the postal employees have also raised the same demand of Rs. 100/-

I would like to urge the hon. Minister to provide relief to postal employees as has been provided to communication employees because they are doing equally important job. Their demand is genuine one and it should be accept immediately. Their other demands should also be considered sympathetically.

SHRI SATYANARAYAN JATIA (Ujjain): Mr. Speaker, Sir, telephone service in Ujjain is totally unsatisfactory. People are facing great inconvenience as a result thereof. Telephone Exchange of Ujjain is also quite old. Unless a new digital exchange is set up there, or E10 B system is introduced, telephone serviced is not likely to be improved there. Waiting List for telephone connections in also very long. Sir, the 'Kumbh Mela' will also be organised in the year 1992. A well

equipped telephone exchange is very essential to maintain law and order situation at that time. My submission is that an improvement should be brought about in the functioning of telephone exchange there.

[English]

SHRI P.C. THOMAS (Muvattupuzha): Sir, I request that the floor price for natural rubber may please be fixed. The last Government had given an assurance that they would declare the price, but they did not do it. After this Government came, we have been giving representations. I request the hon. Commerce Minister to make a statement as to when the floor price of natural rubber can be fixed. Let the Commerce Minister make a statement.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, hundreds of students of Aligarh Muslim University Student's Union have been staging dharna on Boat Club. They are demanding disbanding of PAC in view of the role played by it in the riots in Uttar Pradesh particularly in Aligarh. They are also demanding to raise Anti-Riot Police force at the earliest. They are also of the opinion that security cannot be assured there in view of the communal role played by Aligarh administration... (Interruptions) Mr. Speaker, Sir, they have been continuously trying to seek the time to meet the Prime Minister. They could not get time to meet the Prime Minister so they have decided to give their memorandum to you. Through you, we would like to request that the Government should set up an Anti-Riot Police force at the earliest and PAC should be removed from Aligarh.

[English]

SHRI K.S. RAO (Machilipatnam): It is universally agreed that the farming community are not getting right price for the efforts they are putting in. In various parts of Andhra Pradesh, while procuring paddy from

the farmers, the rice millers are not paying even the minimum support price announced by the Government. While the minimum support price is Rs. 225 per quintal, they are paying just Rs. 180 or Rs. 190. Thereby the farmers are being put to a lot of inconvenience and loss. I request the hon. Deputy Prime Minister and Minister of Agriculture and also the hon. Minister of Food and Civil Supplies to insist upon the Food Corporation of India to open more centres and pay the minimum support price to the farmers.

[Translation]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRISATYA PRAKASH MALVIYA): I have noted all the points.

13.34 hrs.

RESERVE BANK OF INDIA
(AMENDMENT) BILL*

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): on behalf of Shri Yashwant Sinha, I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

The motion was adopted

SHRI DIGVIJAY SINGH: I introduce the Bill